

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 23/ALD/2017, CA
No. 07/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018

NAME OF THE COMPANY: Raman Ispat Pvt Ltd

SECTION OF THE COMPANIES ACT: 33 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	ANIL KUMAR	PCS	for R.P. of	Anil K.
<u>2.</u>			Corporate Debtor	

CP No. (IB) 23/ALD/2017, CA No. 07/2018

Sri Anil Kumar PCS for the Resolution Professional /Corporate Debtor Company. The order in detail is dictated separately and is pronounced. The petition is filed by the Resolution Professional being C.A No. 07/2018 is and allowed in terms of its prayer clause. Consequently, the Resolution Professional Mr. Praveen Bansal previously appointed as RP in CIRP process to act as a liquidator to liquidate for the purpose of the liquidation as per section 34 of the I & B Code, 2016 and to act further as per order of this court.

The present Company Application is allowed and finally disposed of in terms of detail order.

Date: 31/01/2018

Typed by
Jyoti
(Stenographer)

— Sd —

H.P. Chaturvedi,
Member(Judicial)